

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.510/2019

IN THE MATTER OF: -

Aditya Singh Chauhan

Applicant(s)

Versus

State of Gujarat

Respondent(s)

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**FACTUAL REPORT
OF
COMMON EFFLUENT TREATMENT PLANT (CETP)
NAROL,
{NAROL TEXTILE INFRASTRUCTURE AND ENVIRO
MANAGEMENT (NTIEM)}
AHMEDABAD, GUJARAT**

**(Hon'ble National Green Tribunal (NGT)
Principal Bench, New Delhi
Order dated 05.08.2019 in the
Original Application No. 510 of 2019
(Aditya Singh Chauhan Vs. State of Gujarat)**

Prepared by:



**Gujarat Pollution Control Board
Regional Office - Ahmedabad (East)**

FOR SUBMISSION TO

**HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

FACTUAL REPORT OF COMMON EFFLUENT TREATMENT PLANT (CETP)-NAROL TEXTILE INFRASTRUCTURE AND ENVIRO MANAGEMENT (NTIEM), NAROL, AHMEDABAD.

BACKGROUND

Hon'ble National Green Tribunal, Principal Bench, New Delhi passed the order on 05.08.2019 in the Original Application (OA) No. 510/2019, in the matter of Aditya Singh Chauhan Vs. State of Gujarat. The application is regarding pollution by CETP, Narol, Ahmedabad operated by Narol Textile Infrastructure and Enviro Management, causing air and water pollution. Untreated effluents are discharged in Sabarmati River. The pollution is adversely affecting the inhabitants of the area.

In the said matter, Hon'ble National Green Tribunal has given directions vide order dated 05.08.2019, to take appropriate action in accordance with law and furnish factual and action taken report in the matter within one month.

Accordingly in compliance of the direction the Regional Office ,Ahmedabad (East) GPCB has inspected and prepared report of CETP Narol as under.

1.0 CETP of Narol Textile Infrastructure and Enviro Management

The CETP of Narol Textile Infrastructure and Enviro Management is located at Pirana Sewage Farm area, Village: - Gyaspur, Ta: - Ahmedabad, Dist: - Ahmedabad.

Narol Textile Cluster is an agglomerate of small and medium scale industries engaged in dyeing and processing of textiles. These units are spread over an area of about 500 hectares in and around Narol, Shahwadi, Isanpur and Piplaj area in Ahmedabad District of Gujarat State. These units are mainly engaged in processing of cotton & blended fabrics, denims and synthetic textiles.

Capacity of the CETP	100 MLD
Member industrial units	120 Number
CETP Started Functioning	Since September 2017.
Consolidated Consent & Authorization (CC & A) granted	Valid up to 22.10.2022

The CETP is receiving, partially treated effluent from their member industrial units through underground pipeline, as per inlet norms and after treatment into the CETP treated waste water as per outlet norms is being discharge into the River Sabarmati through 1.5 KM long pipeline.

The location of CETP, discharge point and River Sabarmati is as per **Figure-1**.



Figure -1 Google site image of CETP, discharge point and River Sabarmati

CETP Premises location	CETP Discharge outflow Location
Latitude: - 22.969735	Latitude: - 22.980884
Longitude: - 72.530441	Longitude: - 72.543210

1.1 Present Treatment Scheme of CETP:

The wastewater treatment consists of Primary (physico-chemical treatment) and Secondary treatment based on activated sludge process.

Primary Treatment: Equalization Tanks, Primary Clarifiers, Neutralization System.

Secondary Treatment: Continuous Flow Integral Clarifier Activated Sludge System (CFICASS).

After the necessary treatment through the Secondary treatment operations the sludge is dewatered using mechanical equipment with additional atmospheric drying and then sent to the Solar Sludge Drier where, By using poly carbonyl sheet, the solar energy is converted to heat radiation and the heat with air passage inside the green house, the dewatered sludge is being dried further to reduce the volume drastically (up to 60-75 %). Finally, the dried sludge is sent to the TSDF site of Eco Care Infrastructure Pvt. Ltd.

2.0 ACTION TAKEN BY THE GUJARAT POLLUTION CONTROL BOARD

The Gujarat Pollution Control Board has taken various action against CETP, Narol with respect to non-compliances observed during visits, as well as total Rs. 70 lacs were taken as Environment Damage Compensation in year 2019. Brief details are as below;

Sr. No.	Type of Action	Date of Action taken
1.	Notice of Direction u/s 33 (A) of The Water (Prevention and Control of Pollution) Act-1974	16.03.2018
2.	Notice of Direction u/s 33 (A) of The Water (Prevention and Control of Pollution) Act-1974	13.07.2018
3.	Notice of Direction u/s 33 (A) of The Water (Prevention and Control of Pollution) Act-1974	06.10.2018
4.	Closure Direction under Section 33 (A) of The Water (Prevention and Control of Pollution) Act-1974 effective after 15 days	28.02.2019
5.	Extension of effect of closure up to 20/03/2019 (i.e. 7 days)	12.03.2019
6.	Extension of effect of closure up to 31/03/2019	22.03.2019
7.	Extension of effect of closure up to 20/04/2019	02.04.2019
8.	Extension of effect of closure up to 24/05/2019 (i.e. 30 days)	25.04.2019
9.	Revocation issued to the Closure order up to 25/08/2019 (i.e. 3 months)	25.05.2019

The details of Environment Damage Compensation are as per below table.

Sr. No.	Environment Damage Compensation details	Amount
1.	Bank Guarantee Forfeited on 11.04.2019	Rs. 20,00,000/-
2.	Bank Guarantee Forfeited on 16.05.2019	Rs. 25,00,000/-
3.	Environment Damage Compensation taken on 18.06.2019	Rs. 25,00,000/-
	Total	Rs. 70,00,000/-

3.0 INLET AND OUTLET RESULTS:

GPCB regularly carry out monitoring of CETP, Narol. The results of sample collected during the monitoring are as per bellow.

CETP NAROL - INLET AND OUTLET										
YEAR 2017										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
<i>Limit-></i>	<i>500</i>	<i>30</i>	<i>1200</i>	<i>250</i>	<i>50</i>	<i>50</i>	<i>6.5-8.5</i>	<i>6.5-8.5</i>	<i>300</i>	<i>100</i>
06.09.2017	142	102	407	349	43.23	35.18	8.04	8.26	80	58
16.10.2017	392	123	915	362	42.34	42.50	7.26	7.74	640	166
14.11.2017	398	90	888	265	44.02	19.26	7.46	7.84	655	176
24.11.2017	-	196	-	566	-	24.47	-	7.93	-	495
22.12.2017	443	259	1329	571	56.62	36.46	7.38	7.91	970	423

YEAR 2018										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
<i>Limit-></i>	<i>500</i>	<i>30</i>	<i>1200</i>	<i>250</i>	<i>50</i>	<i>50</i>	<i>6.5-8.5</i>	<i>6.5-8.5</i>	<i>300</i>	<i>100</i>
17.01.2018	-	173	-	581	-	55.16	-	7.81	-	308
23.01.2018	-	197	-	485	-	61.71	-	7.95	-	90
28.02.2018	-	90	-	417	-	65.01	-	7.59	-	118
22.03.2018	-	144	-	694	-	70.89	-	7.5	-	540
24.04.2018	414	206	1194	590	63.5	65.18	7.76	7.76	576	172
10.05.2018	-	757	-	2110	-	77.16	-	7.6	-	2560
20.05.2018	384	124	996	670	75.26	72.46	7.85	7.88	2560	310
06.06.2018	-	78	-	447	-	55	-	7.7	-	148
13.07.2018	272	146	873	389	75.38	40.38	7.44	8.05	707	177
30.07.2018	-	850	-	2686	-	73.81	-	7.54	-	3030
28.08.2018	380	118	984	356	75.26	42.27	7.04	7.84	548	130
30.08.2018	-	145	-	426	-	66.64	-	7.84	-	180
27.09.2018	-	174	-	412	-	80.08	-	7.67	-	208
02.10.2018	369	83	880	379	67.25	41.44	7.17	7.69	448	260
20.10.2018	-	105	-	430	-	83.94	-	7.88	-	263
02.11.2018	388	194	829	878	63	59.81	7.15	7.68	564	1200
27.11.2018	-	241	-	686	-	64.96	-	7.69	-	420
19.12.2018	-	132	-	395	-	38.86	-	8.15	-	86

YEAR 2019										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
<i>Limit-></i>	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
05.01.2019	328	104	1020	323	77.11	53.98	7.39	7.88	500	805
23.01.2019	410	293	988	705	84.56	77.5	7.03	7.88	750	735
16.02.2019	380	84	860	398	71.12	59.02	7.19	7.84	576	160
05.03.2019	399	407	1031	1037	78.34	87.64	8.0	7.81	620	870
14.03.2019	466	84	1145	354	89.1	84.28	7.29	7.86	590	40
18.04.2019	230	143	1038	599	91.62	81.87	7.72	8.13	477	54
14.05.2019	284	98	806	290	62.22	63.89	7.21	7.87	516	74
23.05.2019	-	126	-	366	-	67.2	-	8.01	-	68
19.06.2019	259	72	756	238	56.06	54.32	6.63	7.65	555	60
04.07.2019	511	69	1491	242	60.87	58.41	7.22	7.98	423	72
25.07.2019	462	191	942	475	58.8	56.34	7.46	7.92	464	56
14.08.2019	341	81	847	281	55.55	52.86	6.59	7.48	696	56

It is observed from the above results that though there is improvement over the year in the treatment at CETP in the year 2019 and treated effluent quality, still CETP is not meeting with inlet and outlet norms.

4.0 ACTION TAKEN BY CETP TO ACHIEVE NORMS

4.1 Installation of Supervisory Control and Data Acquisition, (SCADA) system at CETP and SUMP rooms

CETP Narol has installed SCADA system in CETP. Majority of equipment's such as Pumps, Motors, Electrical and mechanical installations are connected with SCADA. Once entire system is connected with SCADA, the entire CETP will run on automation mode for 24 X 7 running. (Cost Rs. 6.75 Crores).

Work for establishing SCADA System on all sump rooms with Civil/Mechanical/Electrical and Instrumentation started and works of entire system is expected to be completed by 30th September 2019. Once the system becomes fully operational, there will be centralized control for inlet quantity and quality of flow from each member unit.

4.2 CETP upgradation and Capacity Enhancement:

CETP has given work, for providing additional structures in CEPT, to make necessary additions/alterations in existing set up, to US based company M/S J M Smith International – LLC- Florida USA having wide experience in Designing, Establishing and Running Effluent treatment plants world worldwide.

4.3 Solar and Mesh belt sludge drying system

CETP has installed a Solar sludge dryers and Mesh Belt dryer System to dry the sludge and reduce its volume by 85 %. This system will reduce the volume to 15 %,and reduce the cost of transportation, less space for storage and space at solid waste disposal site. (Cost Rs. 32.25 Crores)

4.4 Shifting of Belt Filter Press for automatic and uninterrupted feeding of sludge to Solar Dryer System:

NTIEM also has taken up the rectification / alteration works in 10 Nos of Italy make Belt filter presses for automatic and continuous feeding of sludge to Solar Sludge Dryer System and Mesh Belt Dryer System. This will make the Solar drying System more effective to work 24 X 7. The work is completed.

4.5 Installation of Online Analyzer in CETP at Inlet and Outlet points

Online analyser is installed at Inlet and Outlet lines of CETP. The meter shows parameters such as COD, BOD, pH and SS. It is also connected with SCADA system of plant. CETP is now ready to establish its connectivity with CPCB and GPPCB within 30.09.2019 (Cost Rs. 25.00 Lacs)

4.6 Establishment of latest well-equipped laboratory at CETP premises

CETP has established a latest well-equipped laboratory at CETP premises to analyze the effluent parameters at various stages of treatment and also from all the sump rooms. (Cost Rs. 24.00 Lacs)

5.0 Air Pollution:

As there is no any utility in the CETP of Narol, which can generate the air pollution from the point source. CETP has not provided DG set also in the CETP as they have been provided with express feeder power grid line for the operation from the electric supplier.

Annexure-A

Copy of Consolidated Consents & Authorization (CC & A)

granted

Valid up to

22.10.2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar** 382 010

Phone : (079) 23222425

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By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorisation under Hazardous and Other Wastes (Management & T.M.) Rule-2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application letter dated **23/10/2017** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To;

NAROL TEXTILE INFRASTRURE & ENVIRO MANGMENT.
(OLD NAME-ATPA SWARNIM GUJARAT ENVIRO PVT. LTD.)
34/ PAIKI GYASPUR, PIRANA SEWAGE FARM AREA,
NEAR ANIMAL HEALTH FOUNDATION,
GYASPUR, AHMEDABAD-382405.

1. **Consent Order No: WH-89126 Date of issue: 01/11/2017.**
2. The Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization consents shall be valid up to **22/10/2022** for use of outlet for the discharge of trade effluent due to operation of Common Effluent Treatment Plant CETP(100 MLD)

SPECIFIC CONDITIONS:

- Applicant shall comply with conditions of Environmental Clearance granted vide letter no. F No. 10-84/2012-1A-III dated 16/12/2013.
- Applicant shall maintain daily log book for operation of CETP including quantity and quality of effluent discharged from member units, quantity of inflow from the CETP.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 The quantity of trade effluent received from the member units, shall not exceed 100 MLD.
- 3.2 Quantity of domestic effluent (sewage) shall not exceed **20 KLD.**
- 3.3 CETP shall receive trade effluent from their member industries conforming to the CETP inlet norms.

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L

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Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/l.

- 3.4 The treated effluents conforming to the GPCB norms mentioned below shall be discharged into NTIEM pipeline. In no case effluent shall be discharged into Environment by any means.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	Shall not exceed more than 5 ⁰ above ambient water temperature
Colour (Pt.Co.Scale) in units	100 units
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Fixed dissolved Solids	2100 mg/L
Chlorides	1000 mg/L
Sulphates	1000 mg/L
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Total Chromium	2 mg/L
Bio-Assay test	90% Survival of fish after 96 hour in 100% effluent.

- 3.5 The treated effluent conforming to the above standards shall be discharged in to mixing chamber of final disposal point at Pirana STP of Ahmedabad Municipal Corporation through NTIEM pipe line & shall be mixed with treated sewage before disposal into river Sabarmati.
- 3.6 All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specification referred in condition no. 3.4 above.
- 3.7 Sewage shall be treated along with industrial effluent.



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3.8 GENERAL CONDITIONS FOR CETP:

1. CETP shall accept the effluent only from those Industrial units which are authorized.
2. The applicant shall be responsible for collection of treated effluent from the member units & subsequent conveyance of the collected effluent upto the CETP.
3. Collection of partially treated effluent conforming to the Inlet norms from the textile member units & subsequent conveyance of the collected effluent upto the CETP to be located at, Gyaspur Narol area shall be through underground dedicated pipeline.
4. The applicant shall have only one outlet for the discharge of its effluent and no effluent shall be discharge without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling.
5. CETP shall ensure that any unauthorized drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP.
6. Regular maintenance of the underground pipeline shall be carried out to avoid any spillage or leakage during conveyance of the effluent.
7. The applicant shall keep accurate records of their member units in respect of quantity of effluent received and discharge in separate logbooks.
8. Magnetic flow meters shall be installed at the outlet of each of the member unit as well as at various stages of inlet & outlet of CETP to measure the quantity of effluent at each stage of effluent treatment plant.
9. The applicant shall instruct & make sure that every member shall make. Storage facilities to store the effluent for at least 48 hours in an impervious acid/alkali proof brick lining tank /HDPE tank.
10. The applicant shall instruct & make sure that every member provides online pH meter with recorder & magnetic flow meters for flow measurement of treated waste water.
11. The applicant shall constitute a monitoring committee for monitoring of the effluent discharged by its members in the drainage system.
12. In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the CETP shall be installed, so that CETP shall always be operated round the clock even in case of power failure also.

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13. The Common effluent treatment plant [CETP] shall be provided with on-line monitoring instruments as per the direction of Central Pollution Control Board(CPCB) along with SCADA system & pH actuated valve at the final sump. Furthermore a third party monitoring shall be conducted regularly.
14. The Environmental Management Unit / Cell shall be setup to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The Environmental Management Unit / Cell shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These Cells Units shall also coordinate the exercise of the environmental audit and preparation of the environmental statements.
15. The Environmental audit shall be carried out twice in a year and the environmental statements pertaining to the previous year shall be submitted to the GPCB as per the Environmental Audit Scheme.
16. The applicant shall intimate the occurrence of any accident, event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(l) of the Water Act.
17. The hazardous wastes shall be handled as per the Hazardous Waste and other waste (Management, Handling, and T.M.) Rules-2016.
18. Control rooms equipped with SCADA computers, wireless system, telephone system, emergency vehicle, shall be provided. The control room will be manned from 24 hours round the clock.
19. Necessary clearance for the adequacy & safety measures shall be obtained from the concerned authority.
20. The applicant shall comply with the provisions of all the laws of land including safety, disaster management.
21. CETP shall establish the onsite Laboratory facility.
22. CETP shall provide & operate fogger system for abatement of foul odour.
23. Adequate plantation shall be carried out all along the periphery of the CETP premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10 meters width is developed.
24. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
 - a. Between 6 A.M. and 10 P.M.:75 dB (A)
 - b. Between 10 P.M. and 6 A.M.:70 dB (A)



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25. CETP shall comply with all the conditions of notifications, memorandums, NGT orders, Honorable court orders and directives issued by Board from time to time.

4 CONDITIONS UNDER THE AIR ACT:

- 4.1 There shall be no use of any fuel. Thus there shall be no flue gas emission.
 4.2 There shall be no process emission.
 4.3 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MOEF vide notification dated 16/11/2009 and mainly to the following standards:-

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

5. GENERAL CONDITIONS: -

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6 (2))

Form for grant of authorisation for occupier or operator handling hazardous waste

6.1 Number of authorization.; WH-89126 Date of issue: 01/11/2017.

- 6.1.1 NAROL TEXTILE INFRASTRURE & ENVIRO MANGMENT (CETP) is hereby granted an authorisation to operate facility for following hazardous wastes on the premises situated at 34/ PAIKI GYASPUR, PIRANA SEWAGE FARM AREA, NEAR ANIMAL HEALTH FOUNDATION, GYASPUR, AHMEDABAD-382405.

Sr.No.	Type of waste	Category	Quantity	Mode of Disposal
1.	Discarded container	33.1	500 nos./d	Collection, Storage, transportation, disposal by selling to authorized decontaminator.
2.	ETP Sludge	35.3	250 MT/d	Collection, Storage, transportation, disposal by sending to TSDF.
3.	Used Oil	5.1	0.050 kL/d	Collection, Storage, transportation, disposal by selling to authorized recyclers.

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- 6.2 The authorization shall be valid up to 22/10/2022.
- 6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.



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15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS: -

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

Page 7 of 8

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board


(Smt. U. K. Upadhyay)
Environmental Engineer

Dt: 01/11/2017

NO: GPCB/ABD/NL/CCA-232(2)/ID-3424/ 426600

Issued to:

**NAROL TEXTILE INFRASTRURE & ENVIRO MANGMENT.
(OLD NAME-ATPA SWARNIM GUJARAT ENVIRO PVT. LTD.)
34/ PAIKI GYASPUR, PIRANA SEWAGE FARM AREA,
NEAR ANIMAL HEALTH FOUNDATION,
GYASPUR, AHMEDABAD-382405.**

Annexure-B

Copy of order of Closure Direction and Revocation



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425
(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having Common Effluent Treatment Plant (CETP) located at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405, for treatment and disposal of Industrial Effluent received from member units.

AND WHEREAS the Gujarat Pollution Control Board (GPCB) has granted you consolidated consent and Authorization (CCA&A) under the provisions of the Environment Act/Rules vide order No. WH:89126 dated 1/11/2017, having validity upto 22/10/2022 for operation of the CETP at the above site with specific terms & conditions.

AND WHEREAS your CETP was visited on 23/01/2019, 16/02/2019 under Section - 23 of The Water (Prevention and Control of Pollution) Act-1974 by the authorized officers of the Board, following was observed;

- i. You are receiving wastewater for treatment into the CETP out of which @ 25 to 30 MLD waste water is being bypassed and directly discharged into River Sabarmati without treatment through NTIEM u/g pipeline.
- ii. Spent PAC used for neutralization/treatment, without obtaining permission under Rule-9 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- iii. Large quantity of loose sludge was observed on the RCC floor area.
- iv. During the visit on 23.01.19 sample collected from final outlet of CETP which shows BOD - 293 mg/l (limit 30 mg/l), COD - 705 mg/l (limit 250 mg/l), NH3-N =77.50 mg/l (limit 50 mg/l) found more than permissible limit which are not as per norms given to you.

UNDER THE CIRCUMSTANCES, I Rajeshkumar Parmar, Environmental Engineer of the Gujarat Pollution Control Board issue the directions under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 as under: -

- 1) To prohibit you from operation of Common Effluent Treatment Plant(CETP) unless you obtained necessary norms, stop bypassing of untreated waste water from the Board.
- 2) To close the operation of your CETP on the above mentioned Site
- 3) To direct the concerned authority to stop supply of electricity.
- 4) This order will be effective after 15 days.
- 5) You shall submit details action plan to achieve Consented norms
- 6) You shall take steps to improve CETP inlet quality by identifying the members not meeting CETP inlet norms and to submit the list of Non complying members.
You shall submit internal policy for action against defaulting units.

Outward No: 496067

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974, which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Rajesh Kumar Parmar)
Environmental Engineer

NO: GPCB/CCA-ABD-32(4) /ID- 34244 /

Date:

Issued to: -

Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

COPY TO:

1. The Chairman
Torrent power Limited
Lal Darwaja, Ahmedabad

with a request to disconnect the supply of Electricity (except single phase) after 15 days effect of the NTIEM CETP located at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405. and intimate to us accordingly.

2. The Manager
Torrent power Limited
Naranpura, Ahmedabad

with a request to disconnect the supply of Electricity (except single phase) after 15 days effect of the NTIEM CETP located at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405. and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Rajesh Kumar Parmar)
Environmental Engineer

ORDER NO. 2007/27/10/1000



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

REVOCATION BY AMENDMENT OF DIRECTION ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 AS AMENDMENEED FROM TIME TO TIME.

WHEREAS you are having a common effluent treatment plant for treatment and disposal of industrial effluent received from member units at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad-382405

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which was valid up to 22/10/2022 for the treatment and disposal of industrial effluent received from member units with the conditions mentioned therein.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-31244/496067 dated 27/02/2019 with effect from 15th day from date of issue of the order.

AND WHEREAS, you have applied for Revocation of Closure order on 01/03/2019 and submitted relevant documents.

Referring to the same, it is found that revocation application is incomplete in various aspects, especially for up gradation of common effluent treatment plant & regarding how to achieve GPCB norms.

Under the circumstances, I, **R.R.Vyas, Environmental Engineer**, Gujarat Pollution Control Board issue the Revocation by amendment to Direction issued vide letter No. GPCB/CCA-ABD-232(4)/ID-31244/496067 dated 27/02/2019 2019 is hereby extended for further more 7 days i.e. **20th March 2019**. With following conditions.

Submit notarized undertaking stating that

1. Action plans with Treatability study
2. Action plans should indicate the parameter wise reduction at different level/stages of ETP
3. Specific Treatment for Ammonical Nitrogen removal
4. From where you will procure other chemicals like PAC and bio mass
5. State that you will use fresh or spent PAC until you obtain permission under Rule 9 of Hazardous waste Rule 2016.
6. The mechanism to ensure continuous aeration so that biomass and MLSS are not affected hence forth.
7. Laboratory shall be put in operation within 7days
8. Submission of MLSS and MVSS concentration on daily basis after addition of Biomass.
9. SCADA installation documents with supporting documents like Correspondence to Supplier and PO etc.
10. In no case effluent shall be accepted from industry not having CTE/CCA and such cases shall be put into notice of Regional Office Ahmedabad (East) instantly with all required details.

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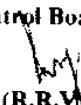
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11. Any change /addition/alteration /termination regarding booked quantity of member unit shall be informed to GPCB, Regional office as well as Head Office.

The above conditions shall be fulfilled during the above period i.e. upto 30/03/2019 and submitted to this office.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board.


(R.R. Vyas)
Environmental Engineer

NO: GPCB/CCA-ABD-232(4) /ID- 34244 /

Date:

Issued to: -

Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

COPY TO: -

1. The Chairman
Torrent power Limited
Kal Darwaja, Ahmedabad

It is hereby informed to continue the supply of Electricity at present and to disconnect the power supply on **20th March 2019** of M/s. NTIEM common effluent treatment plant for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmedabad- 382405, and intimate to us accordingly.

2. The Manager
Torrent power Limited
Naranpura, Ahmedabad

It is hereby informed to continue the supply of Electricity at present and to disconnect the power supply on **20th March 2019** of M/s. NTIEM common effluent treatment plant for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmedabad- 382405, and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R.R. Vyas)
Environmental Engineer

Order No. 438490-12/03/19



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

RPAD

NO: GPCB/CCA-ABD-232(4)/ID- 34244 /

Date:

To
Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

Sub: Inclusion of Condition in Revocation by Amendment of direction order.

Ref: This office order Vide No: GPCB/CCA-ABD-232(4)/ID- 34244/498490 dated 12/03/2019

Whereas revocation by Amendment Of direction Order was issued on 12/03/2019 with reference to closure direction with specific conditions No.1 to 11 mentioned thereof.

Whereas in addition to conditions No.1 to 11, you are directed to comply with following condition:

12. Subsequent to sealing & removing the by-pass line. Submit Undertaking with documentary proofs which states that the bypass line which was observed by officials of GPCB during visit dated 16/02/2019 has been sealed and removed completely.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,


(R.R.Vyas)
Environmental Engineer

Outward No: 498824, 13/03/2019

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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RPAD

AMENDMENT OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 AS AMENDMENEED FROM TIME TO TIME

WHEREAS you are having a Common Effluent Treatment Plant(CETP), for treatment and disposal of industrial effluent received from member units, location at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which was valid up to 22/10/2022 for the treatment and disposal of industrial effluent received from member units with the conditions mentioned therein.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter no. GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019, with effect from 15th day from date of issue of the order.

AND WHEREAS, you have applied for Revocation of closure order on 01/03/2019 and submitted relevant documents.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/498490 dated 12/03/2019 for seven days.

AND WHEREAS it is found that compliance is incomplete in various aspects, especially for up gradation of CETP, removal of bypass line & regarding how to achieve GPCB norms.

Under the circumstances, I, **Rajeshkumar Parmar, Environmental Engineer**, Gujarat Pollution Control Board issue the amendment to Direction issued vide letter no. GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 is hereby extended upto 31.03.2019 to fulfillment of following.

Submit notarized undertaking signed by all the directors of CETP for the followings:

1. Action plans along with time schedule.
2. Action plans should indicate the parameter wise reduction at different level/stages of CETP.

Outward No: 498490/2019

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3. Identification of source of Ammonical Nitrogen and prevention to meet inlet norms of CETP.
4. Specific Treatment for Ammonical Nitrogen removal.
5. From where you will procure other chemicals like PAC and bio mass.
6. State that you will use fresh or spent PAC until you obtain permission under Rule-9 of Hazardous waste Rule-2016.
7. The mechanism for the dosing of electrolytes, neutralizing agent.
8. The mechanism to ensure continuous aeration so that biomass and MLSS are not affected hence forth.
9. Submission of MLSS and MLVSS concentration on daily basis after addition of Biomass.
10. SCADA installation documents with supporting documents like Correspondence to Supplier and PO etc.
11. Resolution of internal policy for penalty along with the mechanism of monitoring of member units and policy for taking actions against member units.
12. In no case effluent shall be accepted from industry not having CTE/CCA and such cases shall be put into notice of Regional Office Ahmedabad (East) instantly with all required details.
13. Assurance from CETP that waste water from non member shall be accepted due permission from GPCB.
14. CETP shall ensure to disconnect the inlet of member industries once closure order is issued by the GPCB under water Act 1974 and same shall be certified.
15. Any change /addition/alteration /termination regarding booked quantity of member unit shall be informed to GPCB, Regional office as well as Head Office.
16. CETP shall comply all the pending work within the time limit proposed in the Action Plan submitted.
17. CETP shall receive waste water as per consented quantity and norms.
18. CETP shall seal bypass line on permanent base & remove the entire pipeline within 7 days.
19. CETP shall make sure that the treated waste water is discharged at the point as approved in the CCA order only.

The directions issued vide order No: GPCB/CCA-ABD-232(4)/ID: 34244/496067 dated 27/02/2019 is extended further till 31/03/2019.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,


(Rajeshkumar Parmar)
Environmental Engineer

CCT-2019 No. 49752-24/03/2019



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

NO: GPCB/CCA-ABD-232(4) /ID- 34244 /

Date:

Issued to: -

Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

COPY TO: -

1. The Chairman
Torrent power Limited
Lal Darwaja, Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto 31st March, 2019 of M/s. NTIEM Common Effluent Treatment Plant (CETP) for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmedabad- 382405 and intimate to us accordingly.

2. The Manager
Torrent power Limited
Naranpura, Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto 31st March, 2019 of M/s. NTIEM Common Effluent Treatment Plant (CETP) for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmedabad- 382405 and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

(Rajeshkumar Parmar)
Environmental Engineer

Outward No: 499752.22/03/2019

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
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Website : www.gpcb.gov.in

RPAD

AMENDMENT OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 AS AMENDMENTED FROM TIME TO TIME.

WHEREAS you are having a Common Effluent Treatment Plant (CETP), for treatment and disposal of industrial effluent received from member units. CETP location at Pirana Sewage Farm Area, Village - Gvaspur, Ahmadabad- 382405.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which is valid up to 22/10/2022 for the treatment and disposal of industrial effluent received from member units with the conditions mentioned therein.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter no. GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019, with effect from 15th day from date of issue of the order.

AND WHEREAS, you have applied for revocation on 01/03/2019, of closure order and submitted relevant documents. Unit has submitted Bank Guarantee of Rs.10.00 Lacs having validity up to 26.02.2020

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/498490 dated 12/03/2019 for seven days.

AND WHEREAS, you have submitted action plan for compliance of work and submitted relevant documents.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/ 499752 dated 22/03/2019 upto 31.03.2019

AND WHEREAS, it is found that compliance is incomplete, especially for technology to be adopted for achieving norms and installation of SCADA system, surveillance CCTV.

Outward No: 500792, 02/03/2019

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Under the circumstances, I, **Rajeshkumar Parmar, Environmental Engineer,** Gujarat Pollution Control Board issue the amendment to Direction issued vide letter no. GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 is hereby extended upto 20.04.2019.

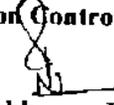
Unit shall comply all the conditions given in the above mentioned orders of extension, to the closure direction issued u/s 33-A of the Water Act -1974.

1. Definite up gradation plans including full details of technology to be adopted with timeline, investment to be made and expected improvement in results.
2. Unit shall comply assurance given in an undertaking dated 27.03.2019 and revised undertaking 01.04.2019.
3. Unit shall submit additional Bank Guarantee of Rs 40.00 Lacs having validity of one year within 3 days.

The directions issued vide closure order No: GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 is extended further till 20.04.2019.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,


(Rajeshkumar Parmar)
Environmental Engineer

NO: GPCB/CCA-ABD-232(4)/ID- 34244 /

Date:

Issued to: -

✓ Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

COPY TO: -

1. The Chairman
Torrent power Limited
Lal Darwaja, Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto 20.04.2019 of M/s. NTIEM Common Effluent Treatment Plant(CETP) for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. The Manager
Torrent power Limited
Naranpura .Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto **20.04.2019** of M/s. NTIEM Common Effluent Treatment Plant(CETP) for treatment at Pirana Sewage Farm Area. Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

(Rajeshkumar Parmar)
Environmental Engineer

Copy To:

- 1) Regional Officer, Ahmedabad (East)
For information and to arrange to comply the directions issued limit for further action.
- 2) Office Copy

Outward No: 500792, 02/04/2019

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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RPAD

AMENDMENT OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 AS AMENDED FROM TIME TO TIME.

WHEREAS you are having a Common Effluent Treatment Plant (CETP), for treatment and disposal of industrial effluent received from member units. CETP location at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which is valid up to 22/10/2022, for the treatment and disposal of industrial effluent received from member units with the conditions mentioned therein.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter no. GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019, with effect from 15th day from date of issue of the order.

AND WHEREAS you have applied for revocation on 01/03/2019, of closure order and submitted relevant documents. Unit has submitted Bank Guarantee of Rs.10.00 Lacs having validity 26.02.2020

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/498490 dated 12/03/2019 for seven days, i.e 20.03.2019.

AND WHEREAS, you have submitted action plan for compliance of work and submitted relevant documents.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/ 499752 dated 22/03/2019, upto 31.03.2019

Outward No: 503371, 25/04/20

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AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/500792 dated 02/04/2019, upto 20.04.2019

AND WHEREAS, during the visit of 06.4.2019 & 18.04.2019 by GPCB officer, it was found that bypass of untreated w/w not sealed. Result of waste water sample taken from bypass & outfall are higher than limit.

Under the circumstances, I, **Rajeshkumar Parmar, Environmental Engineer,** Gujarat Pollution Control Board issue the amendment to Direction issued vide letter no.GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 is hereby extended further as a trial run for 30 days i.e upto 24.05.2019.

Unit shall comply all conditions given in the above mentioned orders of extension. action plan submitted w.r.to to the closure direction issued u/s 33-A of the Water Act -1974 & take immediate action for followings:

1. CETP shall seal the bypass line within three days in presence of Vigilance official of the Board.
2. Unit shall submit an additional Bank Guarantee of Rs 25.00 Lacs having validity of one year within 3 days.
3. CETP shall install CCTV camera to monitor sealed bypass line within 30 days.

The directions issued vide closure order No:GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 is extended further as a trial run for 30 days i.e upto 24.05.2019

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,

(Rajeshkumar Parmar)
Environmental Engineer

Date:

NO: GPCB/CCA-ABD-232(4) /ID- 34244 /

Issued to: -

Narol Textile Infrastructure & Enviro Management,
(ATP) Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad

No: 50337/23/02/2019



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

COPY TO: -

1. The Chairman
Torrent power Limited
Lal Darwaja, Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto **24.05.2019** of M/s. NTIEM Common Effluent Treatment Plant(CETP) for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.

2. The Manager
Torrent power Limited
Naranpura, Ahmedabad

It is hereby informed to continue the supply of Electricity at present upto **24.05.2019** of M/s. NTIEM Common Effluent Treatment Plant(CETP) for treatment at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,


(Rajeshkumar Parmar)
Environmental Engineer

Copy To:

- 1) Vigilance Officer, GPCB, Gandhinagar (To execute the direction of sealing of bypass system of untreated waste water in presence of you & report accordingly with photographs)
- 2) Regional Officer, Ahmedabad (East) (For information and to arrange to comply the directions issued limit for further action)
- 3) Office Copy

Outward No: 503371/2019

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

REVOCATION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you are having a Common Effluent Treatment Plant (CETP), for treatment and disposal of industrial effluent received from member units. CETP location at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), under the provisions of the Environmental Acts/Rules by its Consent Order No. WH-89126 dated 01/11/2017 which is valid up to 22/10/2022 for the treatment and disposal of industrial effluent received from member units with the conditions mentioned therein.

AND WHEREAS the Board has issued closure order to your industry under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, vide office letter No: GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 for the reasons stated therein.

AND WHEREAS, you have applied for revocation on 01/03/2019, of closure order and submitted relevant documents. Unit has submitted Bank Guarantee of Rs.10.00 Lacs having validity 26.02.2020.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/498490 dated 12/03/2019 for seven days.

AND WHEREAS, you have submitted action plan for compliance of work and submitted relevant documents.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/ 499752 dated 22/03/2019 upto 31.03.2019.

AND WHEREAS revocation by amendment to the said direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-ABD-232(4)/ID-34244/ 503373 dated 25/04/2019 upto 24.05.2019.

AND WHEREAS you have given notarized undertaking on stamp paper of Rs.100/- and submitted bank guarantee of Rs. 50,00,000/- along with the action plan.

AND WHEREAS you have sealed bypass line by cement concrete in presence of vigilance officials on 03/05/2019.

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AND WHEREAS during the visit of Vigilance Officers on 23/05/2019 treated waste water sample collected, it was found that COD is 366 mg/l at outlet of CETP and COD- 381 mg/l at pipeline outfall which are more than the permissible limit.

AND WHEREAS during visit on 23/05/2019, it was observed that, CETP has commissioned online analyzer at final outlet of CETP and it has applied for permission under Rule 9 of Hazardous waste rules-2016.

Under the circumstances, I, Rajeshkumar Parmar, Environmental Engineer, Gujarat Pollution Control Board revoke the closure order issued vide letter No GPCB/CCA-ABD-232(4)/ID-34244/496067 dated 27/02/2019 for further three months for trial run with following condition.

1. CETP is required to submit two separate bank guarantees of Rs.25,00,000/- each within 7 days.
2. CETP is required to finish the CCTV installation work within one month as per action plan.
3. CETP is required to finish the SCADA installation work in remaining sumps within one month as per action plan.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


(Rajeshkumar Parmar)
Environmental Engineer

Date:

NO: GPCB/CCA-ABD-232(4) /ID- 34244 /

Issued to: -

Narol Textile Infrastructure & Enviro Management,
(ATPA Swarnim Gujarat Enviro P.Ltd.)
Pirana Sewage Farm Area
Village - Gyaspur, Ahmedabad.

COPY TO: -

1. The Chairman
Torrent power Limited
Lal Darwaja, Ahmedabad



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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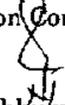
With a request to re-connect the supply of Electricity to CETP of M/s. NTIEM Common Effluent Treatment Plant(CETP)for three months, located at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.

2. The Manager
Torrent power Limited
Naranpura ,Ahmedabad

With a request to re-connect the supply of Electricity to CETP of M/s. NTIEM Common Effluent Treatment Plant(CETP)for three months, located at Pirana Sewage Farm Area, Village - Gyaspur, Ahmadabad- 382405 and intimate to us accordingly.

3. Regional Officer,
Ahmedabad (East)
For visit and verify compliance of directions and action plan.

For and on behalf of
Gujarat Pollution Control Board


(Rajeshkumar Parmar)
Environmental Engineer

Outward No: 507997, 25/05/2019

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Annexure - C

PHOTOGRAPHS OF CETP



Photo1-Collection Sump (Inlet Tank)



Photo 2- Equalization Tank no. 1



Photo 3- Equalization Tank no. 2



Photo 4- Equalization Tank no. 3

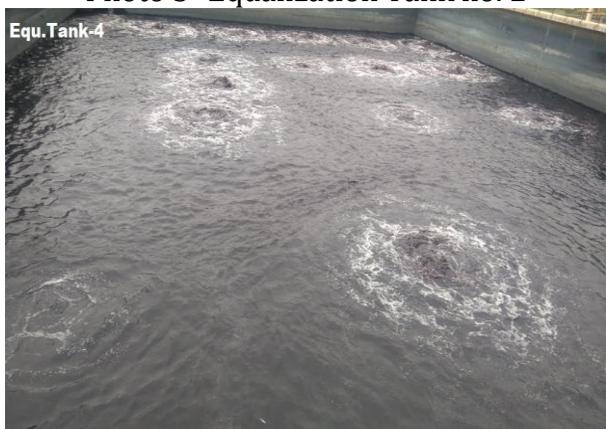


Photo 5- Equalization Tank no. 4



Photo 6- Primary Clarifier - 1



Photo 7- Primary Clarifier - 2



Photo 8- Primary Clarifier - 3



Photo 9- Primary Clarifier - 4



Photo 10- Continuous Flow Integral Clarifier
Activated Sludge System Tank -1



Photo 11- Continuous Flow Integral Clarifier
Activated Sludge System Tank -2



Photo 12- Continuous Flow Integral Clarifier
Activated Sludge System Tank -3



Photo 13- Continuous Flow Integral Clarifier Activated Sludge System Tank -4



Photo 14- Treated waste water collection cum discharge tank



Photo 15 Sludge Bed Press



Photo 16- Solar Sludge Dryer She